

NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 295/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company: Kanubhai Chaturbhai Patel
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

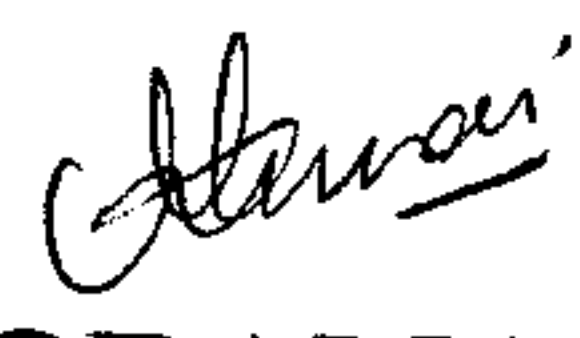
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Dhruvesh Shah		Resp. NO. 6	D. Shah
3.	PAVAN S-GODIAWALA	ADVOCATE	PETITIONER	Mul Desai
	for Satyen Israni			

ORDER


Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dhruvesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL